
Sudesh Kumari Vs State of Haryana

Criminal Miscellaneous No. M-39037 of 2012 (O and M)

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Dec. 11, 2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) â€” Section 438#Penal Code, 1860 (IPC) â€” Section 120B, 420, 467, 468, 469

Hon'ble Judges: Sabina, J

Bench: Single Bench

Advocate: S.K. Bhardwaj, for the Appellant;

Final Decision: Dismissed

Judgement

Sabina, J.

Petitioner has filed this petition u/s 438 of the Code of Criminal Procedure, 1973 seeking anticipatory bail in FIR No. 493

dated 21.8.2012 u/s 420, 467, 468, 469, 470, 471, 506, 120-B of the Indian Penal Code, registered at Police Station City Jind. The allegation

against the petitioner is that she got the appointment as an Anganwari Worker/Helper by producing a fake qualification certificate. As per the fake

certificate, petitioner was described to have passed 5th class.

2. After hearing the learned counsel for the petitioner, I am of the opinion that the instant petition deserves dismissal.

3. The allegations levelled against the petitioner are serious in nature. Petitioner got the appointment as an Anganwari Worker/Helper on the basis

of a fake 5th class pass certificate. Petitioner might be required for custodial interrogation. Dismissed.